

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 5/AM12
HELD ON 04.05.2011
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 5/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' held on 04.05.2011 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC
- 3) Shri S.S. Bose, Senior Development Officer, DIPP
- 4) Shri S.N. Sharma, FTDO

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-37	GARWARE POLYESTER LTD.	Status: Deferred
NC No.: 5/AM12 Dated: 04.05.2011	HQ F. No. 01/87/162/00229/AM11/DES-VII	

Request: Fixation of adhoc norms for the export product "Polyester Film Polyester Shrink Film)" under Para 4.4.2 of HBP

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Decision: D/o C&PC vide D/L No. 46011/02/2011-PC.II dated 20.01.2011 asked for additional information from the firm, followed by reminder from DGFT on 24.03.2011 and a final reminder was issued on 27.04.2011 giving 15 days time for submission of information. The reply from firm is still awaited.

Deferred for two weeks.

Case No. A-38	BALKRISHNA INDUSTRIES LTD.	HQ F. No. 01/87/050/00347/AM11/DES-VII	Status: Approved
NC No.: 5/AM12 Dated: 04.05.2011	Adv. Lic. No. 0310601094 dated 12.11.2010	RLA F. No. 03/94/040/00690/AM11	

Request: Amendment in the description of Export Product.

Decision: According to the comments dated 04.05.2011 of DIPP, the Committee decided to amend the description of Export Product to read as “Pneumatic Radial Tyres Reinforced with Nylon/Polyester Tyre Cord Warp Sheet Other than Bus and Truck Tyres (Off Highway Radial Tyres For Tractor and Implement)” instead of ‘Automobile Tyres Reinforced with Nylon/Polyester Tyre Cord Warp Sheet Other than Bus and Truck Tyres (Off Highway Tyres for Tractor and Implement)’.

Case No. A-39	BALKRISHNA INDUSTRIES LTD.	HQ F. No. 01/87/050/00348/AM11/DES-VII	Status: Approved
NC No.: 5/AM12 Dated: 04.05.2011	Adv. Lic. No. 0310601097 dated 12.11.2010	RLA F. No. 03/94/040/00692/AM11	

Request: Amendment in the description of Export Product.

Decision: According to the comments dated 04.05.2011 of DIPP, the Committee decided to amend the description of Export

Product to read as ‘Pneumatic Radial Tyres Reinforced with Nylon/Polyester Tyre Cord Warp Sheet Other than Bus and Truck Tyres (Off Highway Radial Tyres For Tractor and Implement)’ instead of ‘Automobile Tyres Reinforced with Nylon/Polyester Tyre Cord Warp Sheet Other than Bus and Truck Tyres (Off Highway Tyres for Tractor and Implement)’.

Case No. A-40	VITALO PLASTICS SOLUTIONS INDIA PVT. LTD.	HQ F. No. 01/87/050/00378/AM11/DES-VII	Status: Deferred
NC No.: 5/AM12 Dated: 04.05.2011	Adv. Lic. No. 0410120069 Dated 23.12.2010	RLA F. No. 04/24/040/00254/AM11	

Request: **Fixation of adhoc norms for the Export Product ‘Plastic Trays’.**

Decision: A copy of representation of firm forwarded to D/o C&PC on 06.04.2011. However, comments are still awaited.

Deferred for two weeks.

Case No. A-41	WACKER METROARK CHEMICALS (P) LTD.	HQ F. No. 01/87/162/00188/AM11/DES-VII	Status: Approved
NC No.: 5/AM12 Dated: 04.05.2011	Adv. Lic. No. 0210104651 Dated 28.09.2007	RLA F. No. 02/24/040/00180/AM08	

Request: **Fixation of adhoc norms.**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/71/2004-PC.II dated 20.04.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Fluid 100/Fluid 200/Fluid 350/Fluid 500/Fluid 1000	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM Siloxane)	0.364 kg
		2. Kondensat Polymer or HTV Silicone Rubber LGS/Kondesat Poly/Kondesat V/Sil 2 Fass/Lites Siliconoel AKC LGS/Cylen LGS/Polymer A LGS/Mixture 1 Polymer B LGS/Silox Parms/Siloxane Frames/Inter Huiles/Residual Polymer/Huiles Vinylees CCM/F910 Silicone Fluid/Residue M/Distilled Polymer N3C/CM 1000/Siloxane Mixture Sealant AC (Mixture of Methyl cyclic Siloxane with water)	0.715 kg
2. Wacker AM6/Wacker AM9/Wacker AM1/Texigso (Amino Functional Fluid)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM Siloxane)	0.9880 kg
		2. Geniosil GE 95/Organo Silane AE 311/Silane PC 1220	0.0655 kg
3. Wacker Power Soft 180/TH S-180/Wacker Power Soft 180 (Amino Micro Emulsion)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM Siloxane)	0.3744 kg
		2. Geniosil GE 95/Organo Silane AE 311/Silane PC 1220	0.0524 kg
		3. Lutensol TO 108/ Marlipal O13/109	0.1500 kg
		4. Lutensol TO 5/Marlipal O 13/50	0.1500 kg

4. Wacker AM 928/Wacker AM 8 (Amino Functional Fluid)	1 kg	1. Poly Dimethyl Siloxane (Wacker PDM Siloxane)	0.3351 kg
		2. Kondensat Polymer or HTV Silicone Rubber LGS/Kondesat Poly/Kondesat V/ Sil 2 Fass/Lites Siliconoel AKC LGS/Cylen LGS/Polymer A LGS/Mixture 1 Polymer B LGS/Silox Parms/Siloxane Frames/Inter Huiles/Residual Polymer/Huiles Vinylees CCM/F910 Silicone Fluid/Residue M/Distilled Polymer N3C/CM 1000/Siloxane Mixture Sealant AC (Mixture of Methyl cyclic Siloxane with water) Kondensat Polymer	0.6650 kg
		3. Wacker Silicone Fluid AK 10	0.0100 kg
		4. Geniosil GF 95/Organo Silane AE 311/PC 1220	0.0917 kg
5. Metroark Defoamer 12/Wacker Silicone Antifoam, Emulsion SE 36 /SRE (Antifoam Emulsion)	1 kg	1. Lutensol TO 5/Marlipal O 13/50	0.0300 kg
		2. Arlypon SA 6	0.0200 kg
		3. Silfoam SC 120	0.2000 kg
		4. Emjulgator S	0.0300 kg

Case No. A-42	SAKATA INX (INDIA) LTD.	HQ F. No. 01/87/050/01192/AM06/DES-VII	Status: Deferred
NC No.: 5/AM112 Dated 04.05.2011	Adv. Lic. No. 0510173578 dated 04.01.2006	RLA F. No. 05/24/040/00678/AM06	

Request: **Fixation of adhoc norms for the export product “Liquid Printing Inks”.**

Decision: A copy of representation was forwarded to DIPP on 10.03.2011 and a copy of same was again sent on 25.03.2011. During the Meeting, the Technical Representative of D/o C&PC informed the Committee that the application has not yet been received by them. Hence, it was decided to again forward a copy of 4.7 application of firm to DIPP.

Deferred for two weeks.

Case No. A-43	METALIC IMPRESSION (I) PVT. LTD.	HQ F. No. 01/87/050/00017/AM11/DES-VII	Status: Deferred
NC No.: 5/AM112 Dated 04.05.2011	Adv. Lic. No. 0510262670 dated 20.04.2010	RLA F. No. 05/24/040/00018/AM11	

Request: **Enhancement in the quantity of Import Items.**

Decision: A copy of representation forwarded to D/o C&PC on 28.04.2011. Comments awaited.

Deferred for three weeks.

Case No. A-44	HALDIA PETROCHEMICALS LTD.	HQ F. No. 01/87/050/00587/AM09/DES-VII	Status: Approved
NC No.: 5/AM112 Dated 04.05.2011	Adv. Lic. No. 0210121000 dated 12.12.2008	RLA F. No. 02/24/040/00221/AM09	

Request: **Incorporation of Names/Brand Names in Import Items.**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/101/2008-PC.II dated 09.03.2010, handed over in the Meeting by Representative of D/o C&PC, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE / LLDPE Granules	1 MT	1. Naphtha	2.2686 MT
		2. Solvent (Exxsol Hexane Fluid/Exsol Hexane RD/Hydrosol n-hexane-Solane Hexane 45/Hexane Polymerization Grade)	15.000 kg
		3. Catalyst (PZ/RZ/LYNX 200 HAH Catalyst in Hexane Slurry/C-Donor/Silane CHM Dimethoxy/Teal-S/Tea-S-23/Z212 AVANT/Z213/AVANT/Z218-2AVANT/Z230-2 AVANT/TIBAL/Tetrahydrofuran)	0.460 kg
		4. Additives (Atmer 163/Crodamide ER/Atmer SA 1753/Neutron-S/Kemamide E/Armoslip E/DHT-4 A/Stabiace HT-P/Hycite 713/Ceasit FI VEG Code 5900/Petlin LD/Kynar Flex PPA 5301/Viton Freeflow Z100/Optibloc 10/Cithrol GMS 0400/Atmer 129V/Calcium Stearate – WLC Grade)	6.275 kg
		5. Antioxidants (Tinuvin 783 FDL/Hostavin N 30/Cyanox 1790/Cyasorb THT 4801/Annox PP 18/Hostanox 016 RRDE/Irganox 1076/Evernox 76/Songnox 1076/Irganox 1010/Evernox 10/Irgafos 168/Everfos 168/Songnox 1680/Irgafos P-EPQ P/Hostanox P-EPQ P/Irganox PS 800/Songnox DLTPD/DLTP Yoshitomi)	2.400 kg

Case No. A-45	KOHINOOR INDIA PVT LTD.	HQ F. No. 01/87/050/00360/AM11/DES-VII	Status: Approved
NC No.: 5/AM112 Dated 04.05.2011	Adv. Lic. No. 3010070507 dated 29.12.2010	RLA F. No. 30/24/040/00043/AM11	

Request: **Allowing Import Item No. 7 (deleted at the time of ratification of adhoc norms)**

Decision: The Committee discussed the request of firm and it was observed that the firm asked for seven import items and the norms were fixed only for six import items by NC in its Meeting No. **38/AM11** held on **22.12.2010** which are as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Relevant Rubber Compound (Containing Min 400 MT of Rel. Synthetic Rubber)	500 MT	1. Relevant Synthetic Rubber (Except Silicone Rubber)	420.00 MT
		2. Carbon Black	75.00 MT
		3. Rubber Chemicals (Accelerators / Antioxidents)	10.00 MT
		4. Coupling / Bonding Agents	2.50 MT
		5. Rubber Plasticizers	10.00 MT
		6. Insoluble Sulpher	3.50 MT

According to the comments of DIPP dated 04.05.2011, the Committee decided to include Import Item No. 7, which was left out in above ratified adhoc norms. Accordingly Import Item No. 7 may be read as under:

Description of Import Item No. 7	Qty.
Resin	4.00 MT

ONLINE CASES

1	Case No.:1/46/84-ALC3/2010	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/84/050/00336/AM11/	RLA File :03/95/040/00537/AM11/	Lic.No/Date:0310596591 13.10.2010	Defer Date:18.05.2011
	Decision: A copy of application forwarded to D/o C&PC on 23.03.2011. Comments awaited.			

2	Case No.:4/30/87-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00275/AM11/	RLA File :07/24/040/00046/AM11/	Lic.No/Date:0710074878 19.10.2010	Defer Date:25.05.2011
	Decision: D/L No. 46011/45/2010-PC.II dated 20.01.2011 issued by D/o C&PC to firm, followed by reminders from DGFT on 03.02.2011, 10.03.2011, 29.03.2011 and 27.04.2011 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

3	Case No.:6/36/87-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00330/AM11/	RLA File :07/24/040/00428/AM10/	Lic.No/Date:0710074880 19.10.2010	Defer Date:25.05.2011
	Decision: D/L No. 46011/45/2010-PC.II dated 20.01.2011 issued by D/o C&PC to firm, followed by reminders from DGFT on 03.02.2011, 10.03.2011, 29.03.2011 and 27.04.2011 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

4	Case No.:7/36/87-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00331/AM11/	RLA File :07/24/040/00429/AM10/	Lic.No/Date:0710074884 19.10.2010	Defer Date:25.05.2011

Decision: D/L No. 46011/45/2010-PC.II dated 20.01.2011 issued by D/o C&PC to firm, followed by reminders from DGFT on 03.02.2011, 10.03.2011, 29.03.2011 and 27.04.2011 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.

5	Case No.:8/36/87-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00332/AM11/	RLA File :07/24/040/00445/AM10/	Lic.No/Date:0710074877 19.10.2010	Defer Date:25.05.2011
	Decision: D/L No. 46011/45/2010-PC.II dated 20.01.2011 issued by D/o C&PC to firm, followed by reminders from DGFT on 03.02.2011, 10.03.2011, 29.03.2011 and 27.04.2011 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

6	Case No.:8/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00351/AM11/	RLA File :04/24/040/00123/AM11/	Lic.No/Date:0410118945 18.11.2010	Defer Date:18.05.2011
	Decision: Reply received from firm and sent to D/o C&PC on 25.03.2011. Comments awaited.			

7	Case No.:9/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00352/AM11/	RLA File :04/24/040/00129/AM11/	Lic.No/Date:0410118940 18.11.2010	Defer Date:18.05.2011
	Decision: Reply received from firm and sent to D/o C&PC on 24.03.2011. Comments awaited.			

	Case No.:5/35/87-ALC1/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
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8	HQ File :01/87/050/00317/AM11/	RLA File :05/24/040/00290/AM11/	Lic.No/Date:0510277403 19.11.2010	Defer Date:25.05.2011
Decision: Reply received from firm and sent to DIPP on 25.03.2011. Comments awaited.				

9	Case No.:1/39/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00366/AM11/	RLA File :04/24/040/00216/AM11/	Lic.No/Date:0410119163 24.11.2010	Defer Date:18.05.2011
	Decision: Reply received from firm and sent to D/o C&PC on 25.03.2011. Comments awaited.			

10	Case No.:10/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00353/AM11/	RLA File :04/24/040/00102/AM11/	Lic.No/Date:0410119256 29.11.2010	Defer Date:18.05.2011
	Decision: Reply received from firm and sent to D/o C&PC on 25.03.2011. Comments awaited.			

11	Case No.:11/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00354/AM11/	RLA File :04/24/040/00088/AM11/	Lic.No/Date:0410119255 29.11.2010	Defer Date:18.05.2011
	Decision: Reply received from firm and sent to D/o C&PC on 24.03.2011. Comments awaited.			

12	Case No.:7/38/87-ALC1/2010	Party Name:GARWARE POLYESTER LTD.	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00350/AM11/	RLA File :03/94/040/00732/AM11/	Lic.No/Date:0310603887 01.12.2010	Defer Date:18.05.2011

Decision: D/L No. 46011/02/2011-PC.II dated 20.01.2011 issued by D/o C&PC to firm, followed by reminders from DGFT on 14.02.2011, 24.03.2011 and 27.04.2011 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.

13	Case No.:7/44/87-ALC1/2010	Party Name:JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00413/AM11/	RLA File :03/94/040/00805/AM11/	Lic.No/Date:0310605136 08.12.2010	Defer Date:25.05.2011
	Decision: A D/L No. 46011/12/2011-PC.II dated 15.02.2011 was issued by D/o C&PC to firm, followed by reminder from DGFT on 03.03.2011 and final reminder 08.04.2011 giving 15 days time for submission of information. The reminder dated 08.04.2011 dispatched to firm was not delivered and returned back. Hence, the Committee decided to send again the reminder to firm at the Registered Address (Jain Plastic Park, N.H.No.6, Bambhori, Jalgaon, Maharashtra – 425001)giving 15 days time for submission of information.			

Case No.:7/50/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Approved
HQ File :01/87/050/00494/AM11/	RLA File :09/24/040/00369/AM11/	Lic.No/Date:0910044621 09.12.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39069090	62/0- Polymer for Thickener LIPESA 970 [Modified Emulsion Polymer based on Acrylamide]	360000.000	K.G	39441600.00	896400.00 US\$
				Total	39,441,600.00	896,400.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
		Acrylamide 50 HST					

1	29241900	Acrylamide 50 HST Liquid	101844.000	K.G	3841148.30	85548.96 US\$	Value & Qty
2	27101900	Hydroseal G 250 Liquid	85932.000	K.G	5594602.86	124601.40 US\$	Value & Qty
3	34029010	Simaline IE 101 Liquid	7704.000	K.G	1314456.48	29275.20 US\$	Value & Qty
4	34021300	Lutensol TO 89 Liquid	11736.000	K.G	1238324.04	27579.60 US\$	Value & Qty
5	28251000	Hydroxylamine Sulphate Powder	11736.000	K.G	1185629.40	26406.00 US\$	Value & Qty
				Total	13,174,161.08	293,411.16	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 18.04.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Modified Emulsion Polymer based on Acrylamide – LIPESA 970 (% Non Volatile Solids 30+/-5%)	1 kg	1. Acrylamide 50 HST (50% water solution of Acrylamide)	0.2829 kg
		2. Hydroseal G 250/Exxsol D-80 (Solvent)	0.2387 kg
		3. Simaline IE 101	0.0214 kg
		4. Lutensol 89 (Surfactant)	0.0326 kg
		5. Hydroxylamine Sulphate	0.0326kg

Case No.:4/39/87-ALC1/2010

Party Name:SNF [INDIA] PVT. LTD.,

Meet No/Date:5/87-ALC1/2011
04.05.2011Status:
Deferred

15	HQ File :01/87/050/00369/AM11/	RLA File :09/24/040/00407/AM11/	Lic.No/Date:0910044741 16.12.2010	Defer Date:25.05.2011
Decision: A copy of application forwarded to D/o C&PC on 01.02.2011 and 27.04.2011. Comments awaited.				

16	Case No.:9/44/87-ALC1/2010	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00415/AM11/	RLA File :03/95/040/00634/AM11/	Lic.No/Date:0310607236 21.12.2010	Defer Date:25.05.2011
	Decision: Reply received from firm and sent to D/o C&PC on 24.03.2011. Comments awaited.			

17	Case No.:5/41/87-ALC1/2010	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00383/AM11/	RLA File :35/24/040/00025/AM11/	Lic.No/Date:3510032332 27.12.2010	Defer Date:25.05.2011
	Decision: Reply received from firm and sent to D/o C&PC on 28.04.2011. Comments awaited.			

18	Case No.:12/41/87-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00390/AM11/	RLA File :17/24/040/00050/AM09/	Lic.No/Date:1710003675 31.12.2010	Defer Date:25.05.2011
	Decision: A copy of application forwarded to D/o C&PC on 04.02.2011 and 27.04.2011. Comments awaited.			

19	Case No.:8/46/84-ALC3/2010	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/84/050/00343/AM11/	RLA File :03/95/040/00739/AM11/	Lic.No/Date:0310609955 07.01.2011	Defer Date:25.05.2011

Decision: A copy of application forwarded to D/o C&PC on 23.03.2011. Comments awaited.

20	Case No.:15/46/87-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00449/AM11/	RLA File :03/95/040/00747/AM11/	Lic.No/Date:0310612118 21.01.2011	Defer Date:18.05.2011
	Decision: A copy of application forwarded to D/o C&PC on 10.02.2011. Comments awaited. Hence, the Committee decided to issue reminder to D/o C&PC for want of comments.			

21	Case No.:4/45/87-ALC1/2010	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00431/AM11/	RLA File :05/23/040/00275/AM11/	Lic.No/Date:0510282626 31.01.2011	Defer Date:18.05.2011
	Decision: A copy of application forwarded to D/o C&PC on 15.02.2011 and 28.03.2011. Comments awaited. Hence, the Committee decided to issue reminder to D/o C&PC for want of comments.			

22	Case No.:3/45/87-ALC1/2010	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00430/AM11/	RLA File :03/95/040/00811/AM11/	Lic.No/Date:0310613539 01.02.2011	Defer Date:18.05.2011
	Decision: D/L No. 46011/16/2011-PC.II dated 18.04.2011 issued by D/o C&PC to firm, followed by reminder from DGFT on 27.04.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

23	Case No.:1/46/87-ALC1/2010	Party Name:TIJARIA POLYPIPES LTD.	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00435/AM11/	RLA File :13/24/040/00033/AM11/	Lic.No/Date:1310034486 01.02.2011	Defer Date:25.05.2011
	Decision: Reply received from firm and sent to D/o C&PC on 08.04.2011. Comments awaited.			

24	Case No.:1/48/87-ALC1/2010	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00465/AM11/	RLA File :03/95/040/00812/AM11/	Lic.No/Date:0310613532 01.02.2011	Defer Date:18.05.2011
	Decision: D/L No. 46011/16/2011-PC.II dated 18.04.2011 issued by D/o C&PC to firm, followed by reminder from DGFT on 27.04.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

25	Case No.:11/48/87-ALC1/2010	Party Name:MOTIBA SILICONE PVT. LTD.	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00475/AM11/	RLA File :03/95/040/00864/AM11/	Lic.No/Date:0310614173 03.02.2011	Defer Date:25.05.2011
	Decision: The Committee discussed the case in light of written comments dated 04.05.2011 of DIPP and it was observed that the information furnished by the firm in their letter dated 15.04.2011 is not matching with the hard copy of 4.7 application. Further it was also noted that the firm has not indicated any wastage in their manufacturing process and indigenous use of raw material. Since, such manufacturing process are accompanied by wastages, it was decided to ask for a clarification from the firm for the same.			

	Case No.:8/51/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Approved
	HQ File :01/87/050/00502/AM11/	RLA File :03/94/040/00970/AM11/	Lic.No/Date:0310615468 10.02.2011	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39042290	63/0- PVC COMPOUND - FRLS GRADE	500.000	M.T	44700000.00	1000000.00 US\$
				Total	44,700,000.00	1,000,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042190	PVC RESIN	240.000	M.T	11390400.00	252000.00 US\$	Value & Qty
2	29173990	TRI OCTYL TRI MELLITATE	75.000	M.T	8475000.00	187500.00 US\$	Value & Qty
3	28183000	ALUMINIUM HYDROXIDE	75.000	M.T	3051000.00	67500.00 US\$	Value & Qty
4	28258000	ANTIMONY TRIOXIDE	20.000	M.T	10848000.00	240000.00 US\$	Value & Qty
5	38122090	CHLORINATED PARAFFINS PLASTICISERS	50.000	M.T	2034000.00	45000.00 US\$	Value & Qty
6	38123090	STABILIZER CALCIUM ZINC	25.000	M.T	1921000.00	42500.00 US\$	Value & Qty
				Total	37,719,400.00	834,500.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2011-PC.II dated 04.05.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound (FRLS Grade)	1 kg	1. PVC Resin	0.480 kg
		2. Tri Octyl Tri Mellitate	0.150 kg
		3. Aluminium Hydroxide	0.150 kg
		4. Antimony Trioxide	0.040 kg
		5. Chlorinated Paraffins Plasticizers	0.100 kg
		6. Stabilizer Calcium Zinc	0.050 kg

Case No.:9/51/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Approved
HQ File :01/87/050/00503/AM11/	RLA File :03/94/040/00971/AM11/	Lic.No/Date:0310615461 10.02.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39042290	63/0- PVC COMPOUND (POWER CABLE SHEATHING GRADE)	500.000	M.T	27937500.00	625000.00 US\$
				Total	27,937,500.00	625,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042190	PVC Resin	295.500	M.T	14024430.00	310275.00 US\$	Value & Qty
2	29173200	Dioctyl Phthalate Plasticizer (DOP)	100.000	M.T	7887400.00	174500.00 US\$	Value & Qty
3	38122090	Chlorinated Paraffins Plasticisers	65.000	M.T	2570750.00	56875.00 US\$	Value & Qty
				Total	24,482,580.00	541,650.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2011-PC.II dated 04.05.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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PVC Compound FRLS Grade (Power Cable Sheating Grade)	1 kg	1. PVC Resin	0.5794 kg
		2. Dioctyl Phthalate Plasticizer (DOP)	0.1960 kg
		3. Chlorinated Paraffins Plasticizers	0.1275 kg

Case No.:14/51/87-ALC1/2010	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Approved
HQ File :01/87/050/00508/AM11/	RLA File :08/24/040/00376/AM11/	Lic.No/Date:0810097062 09.03.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39075000	62/0- Alkyd Resin S 5050 (70% Resin content)	100000.000	K.G	6900000.00	150000.00 US\$
				Total	6,900,000.00	150,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	15079010	Soya oil	33200.000	K.G	1932000.00	42000.00 US\$	Qty
2	29173500	Phthalic Anhydride	26200.000	K.G	1656000.00	36000.00 US\$	Qty
						6000.00	

3	29054210	Pentaerithritol	4000.000	K.G	276000.00	US\$	Qty
4	29054500	Glycerine	11700.000	K.G	368000.00	8000.00 US\$	Qty
5	27101990	Mineral Turpentine Oil Condition.-This authorisation has been issued under para 4.7 of H.B. 2009 -14 for fixation of norms by ALC.,New Delhi.	34100.000	K.G	1748000.00	38000.00 US\$	Qty
				Total	5,980,000.00	130,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 21.04.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S-5050 (70% Resin Content)	1 kg	1. Soya Oil	0.332 kg
		2. Phthalic Anhydride	0.262 kg
		3. Pentaerithritol	0.040 kg
		4. Glycerin	0.117 kg
		5. Mineral turpentine Oil	0.315 kg

Case No.:15/51/87-ALC1/2010	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Approved
HQ File :01/87/050/00509/AM11/	RLA File :08/24/040/00377/AM11/	Lic.No/Date:0810097063 09.03.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39075000	62/0- Alkyd Resin S 5060 (80% Resin content)	100000.000	K.G	6900000.00	150000.00 US\$
				Total	6,900,000.00	150,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	15079010	Soya oil	47200.000	K.G	2576000.00	56000.00 US\$	Qty
2	29173500	Phthalic Anhydride	24100.000	K.G	1472000.00	32000.00 US\$	Qty
3	29054210	Pentaerithritol	9100.000	K.G	598000.00	13000.00 US\$	Qty
4	29054500	Glycerine	4600.000	K.G	138000.00	3000.00 US\$	Qty
5	27101990	Mineral Turpentine Oil Condn.: -This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC., New Delhi.	23400.000	K.G	1196000.00	26000.00 US\$	Qty
				Total	5,980,000.00	130,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 21.04.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S-5060 (80% Resin Content)	1 kg	1. Soya Oil	0.472 kg
		2. Phthalic Anhydride	0.241 kg
		3. Pentaerithritol	0.091 kg
		4. Glycerin	0.046 kg
		5. Mineral turpentine Oil	0.210 kg

30	Case No.: 18/51/87-ALC1/2010	Party Name:TIJARIA POLYPIPES LTD.	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00512/AM11/	RLA File :13/24/040/00039/AM11/	Lic.No/Date:1310034846 14.03.2011	Defer Date:18.05.2011
	Decision: D/L No. 46011/14/2011-PC.II dated 08.04.2011 issued by D/o C&PC to firm, followed by reminder from DGFT on 27.04.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

31	Case No.: 21/51/87-ALC1/2010	Party Name:SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00515/AM11/	RLA File :24/24/040/00020/AM11/	Lic.No/Date:2410031153 14.03.2011	Defer Date:18.05.2011
	Decision: A copy of application forwarded to D/o C&PC on 25.03.2011. Comments awaited.			

32	Case No.: 6/52/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00521/AM11/	RLA File :04/24/040/00339/AM11/	Lic.No/Date:0410122663 21.03.2011	Defer Date:25.05.2011
	Decision: A copy of application forwarded to D/o C&PC on 28.03.2011. Comments awaited.			

33	Case No.:1/5/87-ALC1/2011	Party Name:ULTIMATE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00026/AM12/	RLA File :05/24/040/00009/AM12/	Lic.No/Date:0510288457 20.04.2011	Defer Date:25.05.2011
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

34	Case No.:2/5/87-ALC1/2011	Party Name:BAGLA POLIFILMS PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00027/AM12/	RLA File :05/23/040/00326/AM11/	Lic.No/Date:0510288839 27.04.2011	Defer Date:25.05.2011
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

35	Case No.:3/5/87-ALC1/2011	Party Name:BAGLA POLIFILMS PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00028/AM12/	RLA File :05/23/040/00371/AM11/	Lic.No/Date:0510288840 27.04.2011	Defer Date:25.05.2011
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

36	Case No.:4/5/87-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00029/AM12/	RLA File :03/94/040/00010/AM12/	Lic.No/Date:0310628168 27.04.2011	Defer Date:25.05.2011
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA			

for sending the application expeditiously.

37	Case No.:5/5/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:5/87-ALC1/2011 04.05.2011	Status: Deferred
	HQ File :01/87/050/00030/AM12/	RLA File :03/95/040/00060/AM12/	Lic.No/Date:0310628362 27.04.2011	Defer Date:25.05.2011
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
